

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 151/TT/2011

Subject : Determination of transmission tariff for (i) 1x500 MW HVDC back to back station at Sasaram, and (ii) Associated AC switchyard at Sasaram and Allahabad and Auxiliary System including 400 kV Sarnath- Allahabad line with associated bays etc. under Eastern- Northern inter-regional HVDC Transmission System in Eastern Region for the tariff period 2009-14

Date of Hearing : 1.4.2014

Coram : Shri Gireesh B.Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member

Petitioner : Power Grid Corporation of India Ltd.

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. & 16 others

Parties present : Shri M.G. Ramachandran, Advocate, PGCIL
Ms. Poorva Saigal, Advocate, PGCIL
Ms. Anushree Bardhan, Advocate, PGCIL
Shri S.S. Raju, PGCIL
Shri M.M. Mondal, PGCIL
Shri Piyush Awasthi, PGCIL
Shri Padamjit Singh, PSPCL
Shri T. P. S. Bawa, PSPCL
Shri Harimohan Saxena, NDMC

Record of Proceedings

The representative of the petitioner submitted that the present petition has been filed for approval of tariff for (i) 1x500 MW HVDC back to back station at Sasaram, and (ii) Associated AC switchyard at Sasaram and Allahabad and Auxiliary System including 400 kV Sarnath- Allahabad line with associated bays etc. under Eastern- Northern inter-



regional HVDC Transmission System in Eastern Region for the tariff period 2009-14. He submitted that the information sought by the Commission has been submitted and rejoinders to the replies of BRPL and PSPCL have been filed.

2 The representative of PSPCL, Respondent No. 6, submitted that the beneficiaries are paying tariff for overcapacity because the CEA proposal for shifting Sasaram HVDC terminal to Kolhapur has not been implemented. He submitted that since the asset was not being optimally utilized, the tariff for the same should not be allowed.

3. The representative of PGCIL submitted that Sasaram HVDC was envisaged to facilitate controlled power flow between Eastern and Northern regions and submitted copies of CEA letter dated 12.9.2013 and POSOCO's letter dated 10.6.2013 on the relevance of HVDC back to back system at Sasaram.

4. The Commission observed that the beneficiaries have not given their comments on the reports of CEA and POSOCO and directed the respondents to submit their comments, by 2.5.2014.

5. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
(T. Rout)
Chief Legal

